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to appoint such a Commission in the ! near It is also proposed to place before Parliament a bill arising out of the recommendations of the Press Laws Enquiry Committee.

This session of Parliament will be mainly concerned with the Budget and there will probably not be much time for other legislation. A statement of the estimated receipts and expenditure of the Government of India for the financial year 1952-53 will be laid before you. The Members of the House of the People will be required to consider and pass the Demands for j Grants.

After the last session of the Provisional Parliament, it became necessary to promulgate an Ordinance relating to the repealing ofthe Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Port Development Levy. This Ordinance will be brought before you in the form of a new bill and you will be asked to consider and pass it. Another Ordinance was issued for the purpose of extending the Displaced Persons (Claims) Act, 1950. A bill to replace this Ordinance will also be placed before you.

A number of bills wliich were introduced in the Provisional Parliament have now lapsed. Some of these will be placed before you in so far as time permits. It is also proposed to place before Parliament a Bill dealing with Preventive Detention.

One ofthe legislative measures which was discussed at considerable length in the Provisional Parliament was the Hindu Code Bill. This could not be passed and, in common with other pending Bills, has lapsed. It is the intention of my Government to introduce afresh legislation on this subject. It is proposed, however, to divide up the Bill into certain parts and to place each part separately before Parliament, so as to facilitate its discussion and passage.

I have endeavoured to indicate to you some of the work that will be placed before this session of Parliament. I trust that your labours will bear fruit for the good of our people and that this new Parliament of the Democratic

Republic of India will set an example of friendly cooperation and efficient working. Your success will depend on the spirit of tolerance that governs your activities and the wisdom that inspires your efforts. I earnestly trust therefore that this wisdom and tolerance of spirit will always be with you.

BILLS ASSENTED TO BY THE PRESIDENT SECRETARY: 1 also beg to lay on the Table a statement showing the Bills which were passed by the Provisional Parliament during the Fifth Session, 1952 and assented to by the President.

## Statement

- (1) The Part B States Marriages Validating Bill.
- (2) The Prevention of Corruption (Amendment) Bill.
- (3) The Indian Explosives (Amendment) Bill.
- (4) The Madras Port Trust (Amendment) Bill.
- (5) The Delhi University (Amendment) Bill.
- (6) The Capital Issues Control) Amendment Bill, (Continuance of
- (7) The Abducted Persons (Recovery and Restoration) Amendment Bill.
- (8) The Foreign Exchange Regulation (Amendment) Bill.
- (9) The Indian Independence Pakistan Courts (Pending Proceedings) Bill.
- (io) The Uttar Pradesh Cantonments (Control of Rent and Eviction) Bill.
- (11) The Bombay Port Trust (Amendj ment) Bill.
- (12) The Coal Mines (Conservation and Safetý) Bill.
  - (13) The Appropriation Bill.
  - (14) The Punjab Appropriation Bill.
  - (15) The Appropriation (Railways) Bill.
- (16) The Punjab Appropriation (Vote on Account) Bill.
- (17) The Control Shipping (Amendment) Bill.
- (18) The Industrial Disputes (Amendment) Bill.
- (19) The Employees' Provident Funds
- (20) The Inflammable Substances Bill.
- (21) The Appropriation (Railways) Vote on Account Bill.
- (22) The Bombay Coastingvessels (Amendment) Bill.

- (24) The Criminal Tribes Laws (Repeal)
- (25) The Indian Boilers (Amendment) Bill.
- (26) The Delhi Special Police Establishment (Amendment) Bill.
  - (27) The Indian Tariff (Amendment) Bill.
- (28) The Appropriation (Vote on Account) Bill.
  - (29) The Finance Bill.

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- (30) The Requisitioning and Acquisition of Immovable Property Bill.
- (31) The Presidential and Vice-Presidential Elections Bill.
  - (32) The Contempt of Courts Bill.
- (33) The Territorial Army (Amendment) Bill.
- (34) The Preventive Detention (Amendment) Bill.
  - (35) The Mines Bill.
- (36) The Indian Standards Institution (Certification Marks) Bill.
  - (37) The Cinematograph BUI.
- (38) The Delhi and Ajmer Rent Control Bill.

## PRIVILEGES OF MEMBERS

SHRI H. D. RAJAH (Madras): Sir, before we proceed with the business of the House, I wish to bring to your notice two important matters for consideration. One is with regard to the privilege of this House. You will see that the Secretary has issued to the Members of this great House a bulletin in which he has given directions as to how the Members of this House must conduct themselves. I strongly object to that sort of a bulletin. This House is just four days old. This great House will establish its own traditions, its own rights and privileges, which it will jealously safeguard. Therefore, I beg to submit that the Secretary's bulletin, which contains suggestions as to what we should do and what we should not do, and also which contains what is called Parliamentary etiquette, is not in keeping with the privileges of the hon. Members of this House, and as such I would submit to you, Sir, that you should be good enough to ask him to withdraw the bulletin.

the Chairman

The second point I wish to bring to your notice is that we have not been given an opportunity to congra tulate you on your election to this high office. Sir, we feel it is a great privilege conferred......

THE LEADER OF THE COUNCIL (SHRI N. GOPALASWAMI): May I suggest, Sir, that the second matter should not be taken up now, and that you give your ruling on the first point?

MR. CHAIRMAN: With regard to the point raised about the bulletin, it refers to practices which have been in observance hitherto, and it is only for our guidance. Most of them are rules of Parliamentary etiquette which are observed in Parliaments all over the world. Some of the hon. Members, like myself, happen to be new to this House. Therefore, these suggestions have been made.

AN HON. MEMBER: They have been very helpful.

## FELICITATIONS TO THE CHAIRMAN

THE PRIME MINISTER AND MINISTER EXTERNAL **AFFAIRS** (SHRI JAWAHARLAL NEHRU): Sir, during the last two or three days we have been engaged on various ceremonials in this House and in the other House. Members have taken the pledges and oaths of service. It is right that we should go through these ceremonials; they have a definite meaning. And now we start, in both these Houses, on our real work. Before we do so, with your permission, Sir, I should like to say a few words, not of congratulation to you on occupying this high office, but rather of congratulation to the House that we have the privilege of having you here to guide the deliberations of this